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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1178-L.—19th July, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 16 of 2018

**THE NEW TOWN, KOLKATA DEVELOPMENT AUTHORITY
(SECOND AMENDMENT) BILL, 2018.**

**A
BILL**

to amend the New Town, Kolkata Development Authority Act, 2007.

WHEREAS it is expedient to amend the New Town, Kolkata Development Authority Act, 2007, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXX of 2007.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the New Town, Kolkata Development Authority (Second Amendment) Act, 2018.

(2) It shall be deemed to have come into force with effect from the 3rd day of June, 2018.

*The New Town, Kolkata Development Authority
(Second Amendment) Bill, 2018.*

(Clauses 2, 3.)

Amendment of
section 36P of
West Ben. Act
XXX of 2007.

2. In Chapter VIIA of the New Town, Kolkata Development Authority Act, 2007 (hereinafter referred to as the principal Act), in section 36P,—

(1) to sub-section (3), the following proviso shall be added:—

“Provided that the Development Authority may extend the period of self-assessment, payment of property tax and interest, if any, upto the current quarter, and submission of return, for reasons to be recorded in writing.”;

(2) in sub-section (4), for the words “after the commencement of this Chapter”, the words, figures and letter “after the date of final publication of the scheme under section 36H” shall be substituted;

(3) to sub-section (4), the following proviso shall be inserted:—

“Provided that the Development Authority may extend the period of self-assessment, payment of property tax and interest, if any, upto the relevant quarter, and submission of return, for reasons to be recorded in writing.”.

Savings.

3. Anything done or any action taken, or any notification or order issued, under the principal Act before coming into force of this Act, shall be deemed to have been validly done or taken or issued under the principal Act, as amended by this Act, as if this Act was in force at all material point of time.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to make amendment in the New Town, Kolkata Development Authority Act, 2007 (hereinafter referred to as the said Act), in order to ensure effective implementation of the said Act by way of—

- (a) adding the provisos to sub-section (3), and sub-section (4), of section 36P with a view to extending the period of self-assessment, and payment of property tax and interest, if any, upto the current quarter, and the relevant quarter, respectively, and submission of return, for reasons to be recorded in writing by the Development Authority in respect of existing building as well as new building with effect from the 3rd day of June, 2018;
- (b) substituting the words “after the commencement of this Chapter” with the words, figures and letter “after the date of final publication of the scheme under section 36H” in sub-section (4).

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,
The 19th July, 2018.

FIRHAD HAKIM,
Member-in-Charge.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*